

Manipur Judicial Service Grade – I Examination**Paper I****PART A**

Answer the following questions.

(1×50=50 marks)

(Write the correct answer in words along with the corresponding serial number.)

1. Who appoints a member of lok sabha as the speaker protem and administers oath to him also?
 - a. Speaker of the outgoing Lok Sabha
 - b. President of India
 - c. Vice-President of India
 - d. Chair person of Rajya Sabha
2. Which article of the constitution says that the Council of minister should be collectively responsible to the Lok Sabha?
 - a. Article 161
 - b. Article 75
 - c. Article 226
 - d. Article 32
3. The President of India is head of the
 - a. Government of India
 - b. Union of India
 - c. Both a & b
 - d. None of the above
4. Which Directive Principle of State Policy has been upgraded to the status of fundamental right?
 - a. Right to education
 - b. Right to freedom of expression
 - c. Right to livelihood
 - d. Uniform Civil code
5. The total number of MahaJanpads in ancient India were-
 - a. 10
 - b. 16
 - c. 24
 - d. 36
6. The actual name of Chanakya, teacher of repute during ancient times and guru of Chadragupt Maurya, the founder of Maurya empire is-

- a. Samudragupt
 - b. Ramgupt
 - c. Vishnugupt
 - d. Suryagupt
7. Mahatma Gandhi was deeply inspired and influenced from-
- a. John Ruskin
 - b. Leo Tolstoy
 - c. Harish Chandra
 - d. All the above
8. Who was the Maratha Peswa when the third battle of PaniPath was fought?
- a. Balaji Baji Rao
 - b. Bajirao Ballal
 - c. Balaji Vishwanath
 - d. Sahu Ji
9. Antonio Guterrs, who is the present Secretary General of United Nation, is former Prime Minister of which Country?
- a. New Zealand
 - b. Malaysia
 - c. Portugal
 - d. Singapore
10. 'Vanjeevan' the national resource center for Tribal livelihood will be launched in which State?
- a. Sikkim
 - b. Manipur
 - c. Odisha
 - d. Assam
11. Which Indian personality has been named as 2016 foreign policy global thinker for Nobel Twitter diplomacy?
- a. Narendra Modi
 - b. Mamta Banarji
 - c. Jayalalita
 - d. Susma Swaraj
12. Which of the following districts will become the India's First Carbon Neutral District?

- a. Shimla
- b. Mysuru
- c. Vijapur
- d. Majuli

13. The 2016 confluence of humanity, power & spirituality was held in which country?

- a. India
- b. South Africa
- c. Nigeria
- d. Egypt

14. World Red Cross day is observed on?

- a. 08 May
- b. 10 April
- c. 18 July
- d. 22 March

15. Demand Draft issued by a bank is valid for?

- a. 12 months
- b. 02months
- c. 03months
- d. 06 months

16. Generally how many digits does an IFSC code carry?

- a. 16
- b. 11
- c. 12
- d. 15

17. Joji La pass is located in

- a. Sikkim
- b. Arunachal Pradesh
- c. Jammu & Kashmir
- d. Manipur

18. Which vitamin is known as Tecopherol?

- a. Vitamin K
- b. Vitamin B6

- c. Vitamin A
 - d. Vitamin E
19. Farmers Day is celebrated on?
- a. 10 April
 - b. 26 June
 - c. 23 December
 - d. 08 July
20. What is the symbol of World Wild Life Fund?
- a. Red Panda
 - b. Bull
 - c. Elephant
 - d. Lion
21. The Headquarter of 'Amnesty International' is located in?
- a. New York
 - b. Geneva
 - c. London
 - d. Vienna (Austria)
22. HTTP refers to-
- a. Hyper Text Tie Protocol
 - b. Hyper Text Transfer Protocol
 - c. Home Text Transaction Protocol
 - d. Home Text Transmission Protocol
23. The Eighth BRICS summit was held on October 15-16, 2016 in-
- a. New Delhi
 - b. Bengaluru
 - c. Goa
 - d. Ahmadabad
24. P. Sai Praneeth & P. Kashyap are famous Indian players of ?
- a. Cricket
 - b. Tennis
 - c. Badminton
 - d. Boxing
25. Unwanted and unsolicited e-mails are called-

- a. Spurious e-mail
 - b. Spam
 - c. Viruses
 - d. Warm
 - e. None of these
26. Who is the author of 'Crime and Punishment'?
- a. Harold Joseph Laski
 - b. Karl Marx
 - c. Fyodor Dostoersky
 - d. Geoffey Chavcer
27. Which TV Channel was recently launched by Union Information and Technology Minister for promoting cashless India?
- a. Digidesh TV
 - b. DigiShala TV
 - c. Digipradhan TV
 - d. My Digital Tv
28. Nek Chand Saini's name is associated with which of the following gardens-
- a. Shalimar Bagh Srinagar
 - b. Rock Garden Chandigarh
 - c. Varindavan Garden Mysore
 - d. Hanging garden Mumbai
29. The resolution of quit movement was passed in which of the following city?
- a. Lucknow
 - b. Madras
 - c. Bombay
 - d. Calcutta
30. British Government appointed a statutory commission to review the Government of India Act 1919, this commission is also known as?
- a. Cripps Mission
 - b. Hunter Commission
 - c. Elbert Commission
 - d. Simon Commission
31. Bhagat Singh and B.K. Dutt threw a Bomb in the central legislative assembly on 08 April 1929 as a protest to which of the following Bill/Act?

- a. Rowlatt Act
 - b. Public Safety Bill
 - c. Wood's Bill
 - d. None of the above
32. Which revolutionist of freedom struggle was hanged till death at the age of 14?
- a. Batukeshwar Dutt
 - b. Khudi Ram Boss
 - c. Baghat Singh
 - d. Sukhdev
33. Padam Vibhusan Awards for 2016 was conferred on-
- a. Sri Sri Ravi Shanker
 - b. Late. Shri Dhiru Bhai Ambani
 - c. Sri Rajnikant
 - d. All the above
34. Sahitya Academy Award 2015 in Manipuri was conferred to Kshetri Rajen for Ahingna Yekshilliba Mang, which is a-
- a. Novel
 - b. Story
 - c. Poetry
 - d. Essay
35. Which three indicators are used in Human Development Index
- i. Standard of living
 - ii. Education
 - iii. Life expectancy
 - iv. Condition of Environment
- a. Only I, II & IV
 - b. Only I, II & III
 - c. Only IV, III & II
 - d. All of the above
36. Rabindranath Tagore's 'Jana Gana Mana' has been adopted as India National Anthem. How many stanza's of the said song were adopted?
- a. Only First Stanza
 - b. The whole song
 - c. Third and Fourth Stanza
 - d. First and Second Stanza
37. The great Victoria Desert is located in-

- a. Canada
- b. West Africa
- c. Australia
- d. North America

38. The most electronegative element among the following is-

- a. Sodium
- b. Bromine
- c. Fluorine
- d. Oxygen

39. 'Bagah' a village in Gwalior is famous for-

- a. Sculptures
- b. Architecture
- c. Cave Painting
- d. All of the above

40. Indian School of Mines is located in-

- a. Asansol
- b. Dhanbad
- c. Tatanagar
- d. Rourkela

41. EPSOM (England) is the place associated with-

- a. Horse racing
- b. Polo
- c. Shooting
- d. Snooker

42. Potassium Nitrate is used in-

- a. Medicine
- b. Fertilizer
- c. Salt
- d. Glass

43. Which of the following is in Liquid form at room temperature?

- a. Lithium
- b. Sodium
- c. Francium
- d. Cerium

44. Who developed Yahoo?

- a. Dennis Ritchi & Ken Thompson
 - b. David filo & jerry Yang
 - c. Vint Cerf & Robert Kahn
 - d. Steve Case & Jeff Bezos
45. Which one of the following National Park is located near Chamoli?
- a. Dudhwa National Park
 - b. Great Himalayan Park
 - c. Jim Carbett National Park
 - d. Nanda Devi National Park
46. A "Closed Economy" is an economy in which
- a. The money supply is fully controlled
 - b. Deficit financing takes place
 - c. Only exports take place
 - d. Neither export nor import take place
47. Najeeb Jung resigned as the Lieutenant Governor of Delhi. Who was the Lt. Governor before him?
- a. Tajendra Khanna
 - b. Anil Baijal
 - c. Aditya Nath Jha
 - d. None of these
48. Which one of the following is not a computer language?
- a. Cobol
 - b. Visual Basic
 - c. HTML
 - d. Netscape
49. Employees Provident Fund Organisation (EPFO) has reduced interest rate on provident fund deposits to 8.65 per cent for 2016-17 from the current ___ per cent.
- a. 9
 - b. 8.8
 - c. 8.7
 - d. None of these
50. Who synthesized the first wholly artificial gene?
- a. Hergobind Khorana
 - b. J.J. Thompson

- c. Benjamin Franklin
- d. Meghnad Saha

PART – B

Directions for Questions:

(Total : 20 marks)

The passage given below is followed by a set of questions. Choose the most appropriate answer to each question.

This chronic subjection of Ganga to the Thames, of the Indian judicial instrumentality, oath-bound to uphold the *Suprema Lex*, to Westminster must cease to be. Failure here is functional frustration of the judicature. The democracy of judicial remedies, in a land of mass destitution, environmental injury and expensive Bench-Bar-run adversarial process, is a socialist casualty and ecological frailty. Law is what judges say it is: their jurisdiction must be salvatory. A medieval or imperial brood of 'lordships' is a constitutional imbroglio. Judges, all of them, must respond to a constitutionally revolutionary mindset with a collective, conscientious vision and mission. The Supreme Court and courts below must be accountable to the people judged by this test lest their professional Independence create arbitrary absolutism as social engineers. 'A court which is final and unreviewable needs more careful scrutiny'

than any other. Unreviewable power is the most likely to self-indulge itself and the least likely to engage in dispassionate self-analysis ... In a country like ours, no public institution, or the people who operate it, can be above public debate. ('Warren E. Burger). A supreme appointment and Performance Commission (no Executive or Judicial echelons shall be members) is a great monitoring instrument. The subject, of course, demands the greatest caution, responsible composition and urgent constitutional implementation.

Public power is a public trust and the paramountcy of accountability to the people is democratically imperative. The judiciary is no exception to this fiduciary necessity so that the common people shall have access to the justice system which must hear the grievance of any citizen and give him or her appropriate remedy as provided in the Constitution. So long as unity and fraternity are basic to the rule of law, any countryman is a neighbor to his fellow-citizen and shares his cause of action. The judicature is not conceptually divisive or individualistic but is responsive to the whole community. The law is *Locus standi* is therefore expansive and wherever there is an injury which affects the people at large or a member thereof it is never narrow and anyone not a busybody with sincere concern is at home in court when he sues espousing a community grievance or public cause. This is the root rule of Public Interest litigation, ideologically socialistic and paradigmatically sound. "We, the people of India" have resolved to secure to all its citizens justice social and economic, and liberty, equality and fraternity. To deny this collective faith is to defy the Republic's foundation.

Public Interest Litigation is the incarnation of judicial activism in its people-oriented litigative dimension and environmental preservation. *Fiat Justicia* becomes a living reality only if PIL becomes a pragmatic facility for the common people. There is a profound political philosophy behind PIL which some learned brethren miss. Judicial allergy to PIL therapy – many on the High Bench suffer this pathology-betrays highbrow hostility unbecoming of our constitutional instrumentality and the oath of office of judges. For the cause of PIL gives to the grimy masses free access to the hallowed halls of court who are the martyrs? Men of my ilk who have popularized poverty jurisprudence? Every cause has a martyr and a judge who challenges, Public Interest Litigation debunks the supreme Court's democratic dimensions. Some judicial neophytes and charlatan jurists at times make egregious errors while occupying their institutionally accountability-free incumbencies. A supreme judicial commission, majestic in its composition, is a democratic 'must' if social justice is to be an imperative of our Republic's rule of law.

Q.1. By referring to "Chronic Subjection of Ganga to the Thames" the author wanted to indicate-

- (a) The Anglo Saxon common law origin of Jurisprudence.
- (b) Dominance of colonial legacy in Jurisprudence meant for serving the interest of England

- (c) Both
- (d) None

(03 marks)

Q.2. Which of the following option according to the passage is correct?

- (a) A vast mass of Indians are poor
- (b) India is facing important environmental issues
- (c) The adversarial system of litigation in India is expensive
- (d) All of the above

(03 marks)

Q.3. Which of the following sentences, according to the passage is incorrect?

- (a) Being the interpreter of law, what the Judges say is the law
- (b) The Judges are supposed to shed down medieval or imperial brood of 'Lordships'
- (c) The Supreme Court being the Final Court and its Judgments being unreviewable need to be more careful than others.
- (d) Judiciary in India, being independent institution should be above public debate
- (e) None

(03 marks)

Q.4. What according to the author of this passage are the democratic imperative of a public institution like judiciary in India.

- (a) It wields public trust
- (b) It must be accountable
- (c) It originate from fiduciary necessity
- (d) To here grievance of any citizen and give appropriate remedy as per the constitution
- (e) All of the above

(03 marks)

Q.5. What according to the author of this passage is his view point on the legal concept of *Locus Standi* ?

- (a) Supports strict construction of *Locus* for bringing *lis* in a court of law
- (b) Supports its expensive meaning if a *lis* espousing the cause of a large number of people is brought by a sincere person or body
- (c) Supports a middle path as a when required
- (d) None of the above

(03 marks)

Q.6. What according to the author of the passage is public interest litigation

- (a) A type of judicial activism
- (b) Ideologically socialistic helpful in securing justice to all its citizen
- (c) Is primarily people oriented and helps in environment preservation
- (d) Is based on profound political philosophy
- (e) All of the above

(03 marks)

Q.7. A supreme Judicial Commission, majestic in its composition, is a democratic must if social justice is to be an imperative of our republic's rule of law. The author has made this statement considering the fallibility of –

- (a) The Constitution makers
- (b) The Parliamentarians
- (c) Member's of the Executives
- (d) The Judges
- (e) None of the above

(02marks)

Part C

Write essays on any of the **Two**:

(15×2=30 marks)

- (a) Individuals Right to privacy Vs. Public Right to know
- (b) Whether personal law should be subject to fundamental rights
- (c) Expanding role of Trial Courts: Post Zahira H Shekh Scenario
- (d) The challenge of sustaining environment friendly development